[Sardar Swaran Singh]

know that this point has been discussed on occasions more than one. Government's position has been clarified on that issue. If something is not working properly, then to suggest that Government should take it over and undertake the responsibility of setting right all the loope screws, 1 think, is not a very fair suggestion. The best thing is to expand the public sector and let the private sector also go ahead and when your resources are such that you can manage both from the financial as well as from the technical angle, then you can sit down and consider as to what precise steps should be taken.

I do not want to go into the idenlogical aspects. The practical aspect is additional production; the practical aspect is that the mines. which are not working properly will disappear by eflux of time. We will expand the public sector and that is the present policy which is adumerated in the Third Five Year Plan.

Mr. Chairman: The mover of the Resolution is absent. However, 1 shall put the Resolution to the vote of the House. The question is:

"This House is of opinion that all the coal mines in private sector be nationalised."

The Resolution was negatived.

16.50 hrs.

RESOLUTION RE: BUDDHIST CONVERTS

Shri D. A. Katti (Chikodi): Mr. Chairman, Sir, 1 beg to move:

"This House is of the opinion that all the Constitutional safeguards except those relating to the reservation of seats in the legislatures, granted and provided to the Scheduled Castes, be extended to the Buddhist concerts from the Scheduled Castes"

Sir, on 14th October, 1956, at Nagpur, about 5 lakhs of people belonging to the Scheduled Castes, under the leadership of the late Dr. Babasaheb Ambedkar, embraced Buddhism. This event of conversion of 5 lakhs of people Buddhism in Buddha's own land was an unparalleled event in the history of the world.

Sir, once this land of ours was the land of Buddhists and Buddhist India then attained maximum greatness and attained the maximum height of glory Probably, never in the history of India, India attained that greatness and we are still very proud of that greatness of India. But, unfortunately, this Buddhism which brought greatness to this country disappeared from this very country although it spread across the whole of the eastern globe. The loss of Buddhism was the most unfortunate event in the history of India. After this, India never attained that greatness On the contrary. India fell a prey to foreign conquests.

On the 2500th Burddha Jayanti, the hon. Prime Minister said that it was the home-coming of Lord Buddha. Sometimes, our Prime Minister speaks axeeliently and beaucifully.

An Hon. Member: Always

Shri D. A. Katti: May be always.

But these words were full of significance and were prophetic. And all the more of significance and more prophetic in view of the movement started by the late Babasahel Ambed kar. Since 14th October, 1956, the number of Buddhists has gone up to 2 crores and that number is increasing day by day. It is really providential that the Scheduled Castes of India should take the initiative in bringing back Lord Buddha and his Dhamma to this country by accept-ing his religion. Everyche in this country loves Buddha

The principles of Panchshcel have formed the basis of our foreign policy. In that national flag of ours there is enshrined Buddha's Dharma Chakra which is now standing very proudly on our House, the House of Sovereign Parliament. Therefore, we thought that Government would welcome heartily this Buddhist movement and extend its encouragement to this.

An Hon, Member: This is a secular government

Shri D. A. Katti; That was what we expected. But. unfortunately. the contrary has happened and our expectations have been wrecked. Immediately after conversion two things happened. One was in the State of Maharashtra and in some parts of Mysore wherever these conversion took place, the conversion of the Scheduled Castes into Buddhists. These Buddhists were subjected to harassment; they were beaten and they were boycotted. All these things were published in the newspapers. Why? Because they committed the sin of embracing Buddhistn; thev committed the sin of having recourse to Lord Buddha. This was the first thing

The second result was the most astounding result. After this conversion, the Government of India discontinued all the sefeguards that they were enjoying as Scheduled Castes. This was a shocking result. And, I am now moving this Resolution to secure justice to these people.

I would like to mention that there is some happy coincidence. Today is the 14th of April when we are discussing this Resolution. This is also the birthday of the late Dr. Babasaheb Ambedkar who initiated this movement, and the conversion took place, first of all, on 14th October. But 14th is important. I would like to bring to your notice that aspect of the matter also.

When Government took this step, before bringing this matter before

this august House, we approached the Prime Minister and we explained to him our difficulties, and requested him to continue the facilities to the Buddhist converts. The Prime Minister appeared very sympathetic. he said that there is the Constitution and that the Constitution comes in the way. He asked us to submit We submitted a a memorandum. memorandum, and while responding to that memorandum he wrote that for this purpose the Constitution had to be changed and that the Constitution cannot be changed for any purpose. Thus we were disappointed. Since then we have been bringing this matter here in this House. we requested the Government, appealed to the Government and at times we have even rebuked the Government here, but the Government is so thickskinned that it could not be moved.

The Government issued a circular to the effect that all these Buddhist converts should be treated as backward classes and those facilities which are given to the backward class members should be given to these Buddhist converts. Those concessions are quite insufficient to raise these people to the level of the others.

This problem was a very serious problem in Bombay, as in Maharashtra mostly, almost all the Scheduled Castes have embraced Buddhism. Then the school-going children of the Buddhists were confronted with difficulties. They were thrown out and they were asked to pay school fees, etc. When it was not possible for them to do so, they had to vacate the schools and go away.

A similar resolution was moved in the year 1957 and Shri Yajnik who took part in the debate described all the difficulties that the students in Maharashtra had to face, but fortunately, wisdom, though late, dawned on the Maharashtra Government. And very recently, the Government of Maharashtra has declared the extention of these safeguards, the constitutional safeguards, to the Buddhlsts,

[Shri D. A. Katti]

on 1st May 1960. Therefore, I congratulate the Chief Minister of Maharashtra, Shri Chavan, for doing a thing of historic importance and for having set an example before the Govornment of India, Shri Jawaharlal Nehru's Government. The Constitution did not come in the way of Shri Chavan, whereas the Constitution comes in the way of Shri Jawaharlal The question is, Nehru when Chavan's Government has done it, whether Jawaharlal Nehru's Government is going to do it. Wisdom dawned on that Government. The question is whether that wisdom would dawn on this Government. Conscience prevailed there. The question is whether that conscience will prevail here, and whether the Nehru Government would follow Chavan's State Government My resolution seeks an answer to this question. Shri Chavan has taken this decision which has shaken this Government. Therefore, we are very much anxious to see what this Government does in the light of this development in respect of the subjectmatter of this resolution.

My resolution seeks to secure the constitutional safeguards relating to the economic and social interests to the Buddhist converts from the Scheduled Castes except the reservation of seats in the legislatures. That does not mean that the Buddhist converts do not want the political reservations. They can very well claim those reservations also, but for the time being. at present, we are deeply concerned with the safeguards which I have mentioned in my resolution. That is why 1 have brought forward this resolution and restricted this resolution to these safeguards only.

Here, I want to make one point clear. Some people are under the impression that we are asking for these safeguards as Scheduled Castes. It is a wrong impression. No Buddhist can say that he should be treated as a Scheduled Caste for the sake of petty concessions. That is not the purpose, and that is not the purpose of conversion. Rather, the purpose is to get rid of these castes.

Again, the argument is advanced that the Scheduled Castes, when they embrace Buddhism, cease to be Scheduled Castes, and as provision is made in the Constitution for Scheduled Castes only, the Buddhist converts cannot be entitled to these safeguards. This is the argument. This argument apparently appears to be logical, but if this argument is analysed, dissected and reasoned out, we will find no logic and no reason, but only the desire to penalise these people.

17 hrs.

My point is, even as Buddhists, they can claim these safeguards. To understand this, we must also take into consideration the basis on which these safeguards are provided to these people. Amongst the other backward classes also, there are some people who are worst hit by poverty but in their case this provision is not made. To understand this position, to know the basis, we have to bring before our eyes the social structure in which we live.

Why' is that social structure? The Hindu society is made up of many caste groups. Caste dominates the whole life. Caste determines the social status. Caste to a Hindu is omnipotent, all-embracing and allpervading. There cannot be any Hindu without a caste. There cannot be a casteless Hindu. Hinduism is not a missionary religion; it is a conservative religion. That is why no Christlan or no Muslim can become a Hindu, whereas a Hindu can become anything. There is no incoming: there is only outgoing.

Shri N. R. Ghosh (Cooch-Behar); That is not correct.

Shri D. A. Katii: Caste confers social status; it determines the social status of a Hindu. That is why a Hindu must have a caste.

All these caste groups constitute the Hindu society and this is one world. Outside this world, on the outskirts of every village live the outcastes, who are not encompassed Who are the by the caste system. outcastes who are living on the outskirts of the villages? Why are they living on the outskirts? How long are they living on the outskirts? What is the number of these outcastes? It would be interesting to know these These outcaste s-scheduled things. castes are out-castes-are there on the outskirts for centuries together. They constitute about one-fifth of the total Hindu population. They are segregated and forced to live outside the village, because they have been eternally condemned to the type of slavery which the world has never known. This is their world.

They were untouchable. unapproachable and unseeable. They could not be seen: c.Juld they not be approached and they could not be touched. This was their world, a world full of misery, humiliation, hunger and filth. That was the world to which they were confined and humiliated. What was the result of this slavery? What has happened to these people on account of this slavery? As a result of this slavery, these people lost everything in life. They were simply alive, because they could not die Because of the slavery, though they are human beings, they were reduced to more galls of flesh and blood. They had no hope no faith, no self-respect and nothing that man can ever have.

They were suffering from a strange inferiority complex. This was the horrible result of the tyranny practised against millions of people for hundreds of years. To remove this effect and to protect them and 10 bring them to the level of the rest of the community, it was essential to Provide the constitutional safeguards which are now provided. They are not merely some sort of concessions. for those concessions have the force of constitutional safeguards. Thus, these safeguards have a direct relation to the slavery that was practised upon them and the effect it had upon them. No caste or no religion has any relation with these safeguards.

17 hrs.

it is not out of con-Therefore. sideration for any caste or religion that these safeguards have been given to these people. Therefore, every body will admit here that those who suffer on account of these effects deserve all these safeguards. It does not matter to what religion they belong. It is not that these safeguards have been given to these people because they are Hindus. Can anybody say that it is because they are Hindus that these safeguards have been given to them? Let the Government say that it is so, and 1 am proparc-d to withdraw this resolution at once without any hesitation. If Government cannot say that, then Government eannot also stop these facilities being given to the Buddhist converts The term "Scheduled Castes" is meant simply to identify that particular section of the people who have been victimised by untouchability. Untouchability is not a caste, it is a social stigma.

Therefore, before providing these safeguards to those people the only question that can be put is whether those people were regarded as untouchables and whether on that account they suffered these disabilities. If the answer is in the affirmative, then such persons are entitled to these safeguards irrespective of the religious faith they have embraced.

Belonging to Hinduism was not a condition precedent to be entitled to these safeguards. Scheduled Caster have no caste. They were ubtouchables. They are out of the caste The caste confers a social aystem stalus. What social status does untouchability confer? What social status is there for a slave? What What social status can a dog have? social Matue can a eat have? Untouchability does not confer on these peop'e any social status. They have nn caste. To be a Hindu one, must

[Shri D. A. Katti]

have a caste. Therefore, they are not Hindus and they cannot be treated as such. In fact, they are not having any religion. Therefore, if they take to any religious faith, they cannot be debarred from having all these safeguards.

The words "Scheduled Castes" are of recent origin. These people were known as Antayajas, Atishudras and they were known as Chandalas. Now they are known as Harijans. Does this word "Harijan" denote any caste? It does not. For the same reasons. Scheduled Tribes, who are enjoying similar safeguards, even if they change their religion, are not debarred from enjoying these safeguards. A man belonging to a Scheduled Tribe, whether he be a Mohammedan or a Christian today, if he again converts himself and embraces some other religion. he does not lose his safeguards. The principle governing the grant of these safeguards to both the Scheduled Castes and Scheduled Tribes is the same. Therefore, I would like to ask the Government one thing. How is it that the Scheduled Caste after conversion lose these safeguards?

All that I want to say is, the Scheduled Castes are outcasts. They belong to no caste. That is why I say that they should not be treated as Hindus. As they are not Hindus, even if they accept any religious faith they can not be deprived of the facilities which are guaranteed to them under the Constitution, as in the case of the Scheduled Tribes who even after conversion get these facilities.

My hon. friend there has been all the while taking objection to all that I have been saying. For his satisfuction I will take it for granted that the Scheduled Castes are Hindus. But even then, Sir. the conversion of those Scheduled Castes cannot force them to lose all the safeguards that they have been enjoying, for the simple reason that being a Hindu is not a condition precedent to claim these rights. There cannot be any such condition, Ours is a secular State, and therefore no concessions can be granted on the ground of religion.

What is the true test? The true test is to see whether he belongs to that stock which has suffered this lot. whether he was regarded as 80 untouchable and whether he suffered on that account. If the answer is "yes", no matter what religion he belongs to, the concession must be continued

The word "Scheduled Caste" is itself wrong. Therefore, to remove the technical difficulty, let the word "Scheduled Caste" be omitted and let the word "social sufferer" substituted in its place. As there are political sufferers. And all the converts from Scheduled Castes should be included in that category. But this would be needed only if there is insistence on the change in the Constitution.

But the important point whether there is really any need to change the Constitution at all? The question is whether the Constitution prevents the Government from extending these facilities to the Buddhist converts. If you read articles 16 and 46 of the Constitution of India, it will be clear that Government is not at all prevented from extending these facilities to these Buddhist converts. On the contrary, Government is empowered to do that and there is no fear of any breach of the Constitution. While writing to Shri Vali Sinha, Scoretary of the Mahabodhi Society, the Prime Jawaharla! Minister. Shri Nehru, writes-I am quoting it from the Lok Sabha debates, page 3029, which gives the letter from the Prime Minister to Shri Vali Sinha dated 31st July, 1957:_-

"As you know, it is not possible to change the Constitution without going through certain elaborate process. If, however, the Government violate the Constitution, even for a good purpose, the matter would go to the High Court and to the Supreme Court."

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Now he is expressing here a fear of committing a breach of the Constitution, whereas I say, by withdrawing these safeguards from these people, the Government is committing a breach of the Constitution, for which purpose we may go to the Supreme Court. (Interruption) But let me appeal to your conscience. This is only the first step. Article 46 %ays:

"The State shall promote with special care the educational and economic interests of the weaker acctions of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

So, it is clear that it is the duty of the Government, it is the constitutional obligation of the Government, to protect the weaker sections of the society, and there is no controversy over the fact that the Scheduled Castes and Scheduled Tribes are the weaker sections. Actually, there is a special mention of these people in this Article.

Now where does the weakness lie? That is my question. The weakness is two-fold. On one side there is their own weakness in respect of education, economic condition, mental condition and physical condition and, on the other side, the attitude of others towards these people. These are the two weaknesses. Even after conversion whether these weaknesses cease to exist is the question. My answer is that they do not cease to exist. And so long as it persists, it is the duty of the Government, irrespective of any consideration of race. religion or caste, to extend its support and protection to these people from social injustice and all forms of exploitation.

A change of outlook is important among the caste Hindus. But how can this be done? Can it be done by preaching? Or, can it be done by making the weaker sections strong? It can be done by making these people fit to live. It needs a change of mind and not a change of heart. Very often, our hon. Deputy Minister, Shrimati Alva, says it is a matter of heart and it is not a matter of mind. We ask: where was the heart all these years and centuries? First of all, in order to bring about the change of heart, there must be change of mind, and to have a change of mind the condition of these people has to be changed.

This struggle for existence is bloody and horrible. Those who are the fittest survive. Now here the question is Are all the fittest, that is, the strongest, the best also and would not the weakest, if protected, be the best to advance the ends and aims of society? This is the question. The day on which we accepted our Constitution we answered this question in the affirmative. Hence, article 46 is incorporated here. Article 46 is a directive principle. It is a constitutional obligation. But there is something positive in article 16. Article 16(4) says:-

"Nothing in this article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State."

These people were treated as backward till yestorday by the Government. After their conversion how can the Government treat them as forward today? It is clear that Government is perfectly right and is completely empowered to make reservations of posts in faveur of the Buddhist converta also, but Government must bave a wili. It is a matter of the will of the Government and not a matter of the Constitution. The Bombay Government had the will and it has done it. But the Government of India exhibited on many occasions on some excuse or the other that they have not got the will to do it. It has become a matter of will and not a constitutional matter a

[Shri D. A. Katti.]

But one would like to ask this. When there is this constitutional obligation why is Government not willing to do it? My feeling is that the Government might be having a fear that by encouraging such movements the result would be to diminish the number of Hindus. That is my feeling. If that is true, it is most unfortunate. Our Government is a secular government. It is none of this Government's business to bother about such consequences. The Constitution is there and the Government is bound to safeguard the spirit of the Constitution which this sovereign democratic republic hac accepted and adopted and is not to safeguard any religion. If you want to safeguard a religion, destroy this secular character of this State חיית have a Hindu State, like the Pakistanis who are having the Muslim State, and do what you like. Then nobody would ask you anything.

Shri B. K. Chikwad (Nasik): Do not call it a secular State.

Shrl D. A. Kattl: If anybody goes out of the Hindu fold, no Hindu is to be blamed. It is the conservative nature of the religion that is to be blamed. It is the strange social order that is to be blamed. I am not speaking out of bitterness. But now the time has come for you to think whether you can retain this social order when the world has gone to such an extent that it is sending marinto outer space. You are still wedded to caste prejudices! Whether it is advisable, is for you to consider. 1 am not speaking out of bitterness, I am speaking out of my love for these people 1 am speaking out my desire to see that this country regains that lost glory and greatness. That is my desire. It was so during Buddha's time. Let those days come back. That is my desire. I have got every reason to be bitter enough, but I have removed that hitterness because 1 have accepted Buddha's creed. 1 am free from iny bitterness.

I have heard some peonte saying that this is a disruptive movement. I

am surprised to hear that. I was extremely sorry to hear the hon. friend who said that the Buddhist movement is a disruptive movement. The Laint is, what is there to disrupt? The Hindu society is a heterogenous society. It is already completely disintegrated and there is no more scope for further disintegration. What is there for disintegration? Ours is an attempt to integrate the disintegrated society. We are not against any religion-that I make clear. But we are wheily opposed to the caste system, because we think that caste is unnatural, caste is anti-social, caste is anti-national, caste is disruptive and we want it to go.

Shri Padam Dev (Chamba): Can you definite caste?

Shri D. A. Katti: That is your job.

So. Sir, we are opposite to this caste system and we attempt in our own way to abolish it, instead of nourishing this monster. If what we lo in that direction is termed as disruptive movement, we are not responsible for it. On the contrary, I pity such people, who say we are antinationalist. Not only arr I surprised at its but I am shocked to hear it We are Indians first; our blood is Indian blood, and this blood owes a daty to this land in which we are born. Our lovalty and honesty are historical We have never betra; ed this truths. land at any time, in spite of the worst kind of treachery practised against us. We cannot be charged like that.

Having placed all these facts before the House, I appeal to the Government and to the House to accept this Resolution. Acceptance of this resolution will not place any burden on the exchequer. You should not withdraw what you have given. Government have two responsibilities in this matter. One is safeguarding the interests of the weaker sections: the other is fulfilling the provisions of the Constitution. Thereby they will be serving the costse of Buddhism to some extent. If they refuse to accept the Resolution, Government will be committing a breach of the Constitution. A similar resolution was moved in 1957; but it was negatived. If this Resolution is going to be negatived again, I would not mind. But history will record that you penalise these people for having embraced Buddhism; history will record that the Government of India tried to perpetuate untouchability, though untouchability has been abolished by the Constitution.

I do not know what the horn Minister has brought with her, but I think she is going to perform a very unpleasant job. She is bound by the decisions of the Government; she cannot influence the decision of Covernment. Therefore, I am not going to blame her if she does not accept it, even though she may be fully convinced of the genuineness of our demands. But in case of non-acceptance of this Resolution, I will certainly blame Shri Jawaharlal Nehru, the Prime Minister of India. This is the time for him to prove that he is a humaniterian first and then a Brahmin; that he is a socialist first and then a Brahmin.

We believe that concessions do not bless either the giver or the taker. Let that day come as early as cossible. That is the only desire. With these words I move this resolution

Mr. Chairman: Resolution moved:

"This House of opinion that all the Constitutional safigurands except those relating to the reservation of seats in the legislatures, granted and provided to the Sch eduled Castes, be extended to the Buddhist converts from the Scheduled Castes."

There are two amendmenis to this Resolution. Shri Shree Narayan Das may move his amendment.

Shri Shree Narayan Das (Darbhanga): I beg to move:

"This House is of opinion that a Committee be appointed to consi-195(Ai)LSD-9. der the desirability and the Constitutional feasibility of granting Constitutional safeguards other than those relating to the reservation of seats in Legislatures, to the Buddhist converts from the Scheduled Castes as granted and provided to the Scheduled Castes."

Mr. Chairman: The amendment tabled by Shri Maniyangadan seems to be out of order, for the simple reason that it widens the scope of the original resolution. The original resolution tetates only to the facility being granted to converts to Buddhism. This amendment seeks to give facilities to the converts to every religion. Therefore it is beyond the scope of the resolution and I think it is out of order.

Shrl N. R. Ghosh (Cooch-Behart: Mr. Chairman, too much heat has been introduced into this discussion. There was no necessity for it. The hon Mcmbe, who moved the resolution has said certain things which were not necessary for his purpose. He need not have brought in the question of Hindus castes and Pandit Jawaharlal Nehru. His special pleading for Buddhism and his phillipics against Bll things connected with Hinduism could have been avoided. These are not pertinent to his resolution.

But as he has referred to article 45 of the Constitution, with all humility I shall ask him to read that a: ticle carefully. It says:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes and shall protect them from social injustice and all forms of exploitation."

It is quite right. He has discarded caste and cannot legally invoke it.

17.36 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

My hon, friend has stated again and again that the Scheduled Castes are not Hindus and that anybody who do-

[Shri N. R. Ghosh.]

es not believe in caste is not a Hindu. I would just for his information tell him that Rabindranath Tagore was a Hindu of Hindus, but he did not believe in caste. He was a Brahmo. Millions of Vaishnavites who do not believe in caste are Hindus and they arc proud of being Hindu. Even among those people who actually do not discard caste in public in that way, there are persons who now actually intermarry with other castes. Therefore his denunciation is misconceived and all his tall propositions all not correct.

But the main question, divorced of all emotion and heat, is whether the Scheduled Castes who changed their religion should, through the back door, be allowed to rejoin the Scheduled Castes again? His resolution actually boils down to that.

Now, that is neither reasonable nor just. If we go into the history of this reservation, and if my hon friend has taken care to go into the basic principles which run throughout our Constitution, he will find it is this that no man or woman should suffer on account of the fact that he or she belongs to any particular maste or to any particular religion or to any particular community. Our Constitution aims at a casteless, classics's society. Articles 15, 16, 335 and 341 are also relevant articles to or taken into consideration in this connection.

As a matter of fact, the basic principle of making certain reservations in respect of Scheduled Castes was this, that there was the sin of untouchability in our society. We are not proud of it. We have discarded it, we have legislated against it, and millions of people have made agreations against it. In spite of all that, it has not wholly disappeared we cannot go behind the fact. There were certain pccple who, on account of untouchability, were under certain handicaps. For the time being, all sorts of promotional activities for their education. for their economic development and so on are to

be allowed. That bas been allowed by the Constitution. But if certain people change their religion and go out of Hinduism altogether, it cannot be said that they any longer suffer from any of these handicaps or difficulties. I have no quarrel with anybody who wants to change his religion and to emprace Buddhism. Lord Buddha is one of our Avatars. If anybody wants to accept Buddhism, it is unite all right and he is quite welcome; but at the same breach to lay a claim, when they no longer suffer from any handicaps, when they no longer suffer from any of these difficulties, that they must have all these special facilities, which for the time being are extended to the schedulcd caste, that is something queer. There is no justice in it; there is no reason in it. I would submit, Sir, that millions and millions of people perhaps who belonged to th:e scheduled castes embraced Islam; most of the converts to Climistianity a]**so** perhaps belonged to the scheduled castes. Today if all these people come and say, we are all Mohammadans and Christians, but still we belong to the acheduled castes. 1 beaeve it is a contradiction in terms. It is illogical and there is no fairness in that. It has dangerous potentialities. It threatens our integration. This resolution will widen its scope.

At the same time, we should remember the background of this scheduled caste. This was something which was introduced by the British people to drive a wedge in the Hindu society.

Shri B. K. Galk-wad: He did not say that. We are not proud of calling ourselves as scheduled castes.

Shii N. R. Ghosh: He did not say that; but perhaps he never meant that. If the logic which impelled my learned friend to move this Resolution is to be followed, then all the millions of Mohammadans and Christians also could claim the same privileges. They may also say, that Shri Jawaharlal Nehru is a very bad man he does not

like Islam; he does not like Christianity and that is why he is not extending the privileges which were granted by the Constitution to the scheduled caste. I submit it is something fantastic. I don't want to use any strong words, which my friend used. I submit that he wants to come out of the fold of Hinduism and he wants to come out of the fold of scheduled caste, but through back-door he wants to rejoin the scheduled caste. That actually seems to be his real object. I would submit that the present Resolution comes within the mischief not only of the letter of the Constitution but also its spirit.

Shrl D. A. Katti: There is no reason for him to close the front door.

Sh i N. R. Glosh: I will remind my friend that ours is a secular secular State; we are bound by the Constitution and our objective is to have a classless and castcless society. I shall be proud of the day when the caste Hindus will discard their titles.

Shri B. K. Gaikwad: They are not going to do that.

Shri N. R Ghosh:....when they will be known merely as Hindus. Shri Ramachandra never had a title and ncither Shri Krishna. A day may come when there will be a complete integration of all the Hindus. In my best of dreams I would welcome that thing. I want complete integration. As I was going to submit, this scheluled caste business, this grouping of several castes, was the act of foreign Government with a sinister motive. When you create groups in a particular caste, you actually increase i's mischief potential and try to perpeuate casteism, which is a thing we want to shun, which is a thing we want to get rid of. I would submit that we should guard against this.

Shri B. K. Gaikwad: When the Constitution was framed, the Britishers were not here. What is the use of blaming the Britishers?

Shri N. R. Ghowh: My friend has never cared to go through the Consti-

tution. If he had done it, he would have known that the basic principle running through the whole of the Constitution is that there should be a secular State, a casteless State, there should be complete integration of Indians as Indians and nothing else. That is the basic principle. These safeguards are only temporary measures. These are only provisional measures. These are only exceptions, for the time being, to the general rule. I would submit that my friends аге c'a ming these privileges which 850 actually given on social grounds to a particular caste by the Constitution for the time being. They claim them, not on account of the fact that they are suffering from any social difficulty. not on account of the fact that they are suffering from any handicap, but on account of a spirit of gain and profit. They want all these privileges, of the scheduled castes though they are no longer the Scheduled castes. I think that if they were proud of their new religion, they would not have claimed these. Besides: Dr. Ambedkar attained his high position not because of any special privilege which was extended to his caste, but on account of his individual merit. As I understand it. a day is coming when every man will be considered on the individual merits of his case. If a person is poor, no matter whether he is a Brahman or he is a chamar, whether he belongs to the lowest or highest rung in the ladder of caste, the case will be considered on its own merits, and not because he belongs to a particular brand or a particular caste or a particular community or a particular class, for that sort of thing handicape integration and is illogical. This sort of prop. this sort of help which is being given now, though it is provlsiona' and it is only for the time being, is not known in any other part of the world. There are people who are not so much advanced in caucation as other people are. But, I believe that in the world, nobody can attain the same level of education or the same level of civilization as the others. However, it is the duty of the State to give all sorts of basic

[Shri N. R. Ghosh.]

facilities and to extend all the help to everyone who belongs to the State. That is the thing which we want, and this is the thing which the Constitution safeguards.

If my hon. friend thinks that because he has embraced Buddhism, he can abuse Shri Jawaharlal Nehru or the caste.Hindus and that they will be frightened into giving all these benefits to which he is not entitled, according to the Constitution, he is committing a mistake.

Shrl B. K. Galkwarl: That is wrong logic what he said was that this was a weaker section, and as such, they should be given these benefits, and not because they are Buddhists.

Shri N. R. Ghesh: I would submit that if we accept this resolution, we shall be opening a flood-gate We cannot then stop the claims of the innumerable people who have gone out of Hinduism and become Christians or Mohammedans Besides, it would definitely jeopardise our integration.

We have got every sympathy for the people who are economically backward or who are socially backward, and we should do everything possible for them. For instance, untouchability is there in our country, but our Constitution does not allow it, and our Government have been doing everything possible to ruthlessly root it out. As a matter of fact, we have passed legislation against it and untouchability will disappear in course of time. My hon. friend may know that many people are Arya Samajists and they do not believe in caste; many of them belong to the Scheduled Castes, and still they have not come forward to claim any snecial privileges though they can. Why should these neo-Buddhists then claim any special privilges?

Shri Amjad All (Dhubri): But they did it.

Shrl S. K. Galkwad: My hon friend does not know Arya Samajists are claiming such privileges.

Shri N. R. Ghesh: If the neo-Buddhists can base their claim on the fact that they are backward classes, then, certainly, our Government will give every sort of consideration in their favour as allowed by the constitution. But after having gone out of Hinduism if they want to get all the privileges of the Scheduled Castes without accepting caste, then, I think that it is neither legal nor just, nor fair.

I would ask this House to guard against what my hon. friend is trying to do; he is trying to foster and widen this new sort of casteism; through the back-door, he is trying to perpetuate and nourish the caste system by moving this resolution.

Mr. Deputy-Speaker Now, Shri Braj Raj Singh.

Shri M. B. Thakore (Patan): I request that a time-limit may be fixed for the speeches.

Mr. Deputy-Sinaker: Not more than 10 minutes to each Member, and normally about six to seven minutes to each Member.

भी बचराच सिंह (फिरोजाबाद) : उपाध्यक्ष महोदय .

भी नवल प्रश्नकर (बाह्य दिन्ती--रश्नित-प्रवृत्युत्पित जातियां) : उपाय्यस महोदय में भी इस विषय पर बोलना चाहता हे ।

उपाध्यक महोउप : एक वन्त में एक सदस्य बोल मकते हैं या दोनों ? मैं ने एक माननीय सदस्य को बुलाया है ।

भी क्रबराव लिह : उपाध्यत महोदय. मैं इस प्रस्ताव की माबना का स्वागत करता ह । अभी जो मेरे मिन कांग्रेस बेंचों से बोल रहे थे उस से मालम होता है कि हिंदू समाज ने जो प:प किये हैं उन के लिये हम प्राय-विचत करने के लिये तैयार नहीं हैं । हम को इन सारी चीजों की पृष्ठभूमि में जाना चाहिये कि क्या उन लोगों को जिन को पछूत कहा गया, जिन्हें घनटचेवल कहा गया, जिन को शेड्यूल्ड कास्ट्स कहा गया, धर्म परिवर्तन करने नहीं दिया जायेगा । धर्म परिवर्तन आज कोई नया नहीं हो रहा है ब्विस्ट माइयों के सम्बन्ध में । इस से पहले भी हिन्दू समाज में इस तरह के पान्दोलन हुए हैं जबकि हिन्दू समाज में उस वक्त की आई हुई बुराइयों के प्रसि विद्रोह हुआ है मौर उस विद्रोह ने एक प्रकार से हिन्दू समाज की रक्षा की है, उस को मुघार किया t j

भाष जानते हैं कि इस देश में हिन्दू समाज की कुछ बुराइयों को दूर करने के निये गुरुमों का भवतरण हुन्ना भीर यदालि बे खुद हिन्दू ये लेकिन हिन्दू समाज की बराइयों को दूर करने के लिप उन्हों ने एक भलग प्रकार के घर्म की ही रचना कर ढाली, और माज उन गुइन्नों के समर्थक अपने को हिन्दू धर्म से घलग एक धर्म की शक्स में मानते हैं, जिन को सिख कहा जाता है। हम को वाहिय कि हम इस सारी पुष्ठभूमि में जायें कि क्यों एसा हुमा है। क्योंकि कुछ जातियों ने जो दूसरी जातियों का कोवण करती रहीं, सारे हिन्दू समाज के सम्बन्ध में प्रापना यह प्रतिकार माना कि वे ही सारे हिन्दू समाज को बनाने की चिन्ता कर सकती हैं भीर जो भी सारा साम हो सकता है उन को से मकती है। यदि भाप इस पुष्ठभूमि में जायेंने तो वह पता लनेगा कि यह जो कनियां भाती रही है हिन्दू समाज में उन से निराझ हो कर, उन से प्रसन्तुष्ट हो कर, उन को दूर करने के लिये, उन्हों ने भर्म परिवर्तन किया है। इस भर्म परिवर्तन को भगर रोकना है तो जिन

भोगों को ऐसा लगता है कि हिन्दू समाज की रका के लिये लोगों को न बुद्धिस्ट बनना भाहिय न किसी दूसरे धम में जाता भाहिय. उन को पहले घपनी तरफ देखना बाहिय कि क्या उन्हों ने इस तरह के नियम नहीं बनाय, बया उन की आबार संहिता कुछ इस तरह की नहीं रही जिस के कारण हमारे समाज का एक भाग इस तरह का रहा जो दबा रहा भीर जिस का शोषण होता रहा, जिस के प्रधिकारों की हम ने कभी परवाह नहीं की । पाज भी, जबकि हमारे संविधान को बने हुए दस वर्म से ऊपर हो चुके हैं, हम देखते हैं कि हमारे यहां कुछ जातियां हैं जो समझती हैं कि उन का ही मधिकार है हिन्दू समाज के काम पर सारे बधिकार को ले लेने का या दन के नाम पर बोलने का । वह घाज भी धछतपन का व्यवहार करती है।

एक वाननीय सबस्य : कौन ऐसा करता हे ?

भी अगराम सिंह : उस वर्ग में मेरी जाति है, माप की जाति है, बाहानं की जाति है । इसलिय अगर उसे हम दूर बग्मा षाहते हैं तो हमें देखना पडेंगा कि हम ने जो गलतियां की हैं उन के लिये हम प्रायध्वित करने को तैयार हैं या नहीं। मैं इस बात को धच्छा नहीं समझता हूं कि विजी साम मदद को पाने के लिय, किसी स्वार्थ के लिय धर्म यरिवर्तन किया जग्द । धर्म परिदर्तन हमेका तभी होना बाहिये जब बिली के विषार बदमें । लेकिन हमारे यहां पर पुष्ठमूमि यह रही है और इसी पुष्ठभूमि के कारण हमारे समाज में सामों करोड़ो की तादाद में धर्म परिवर्तन भोग करते रहे। लेकिन प्रफलोस की बात, दुर्भाग्य की बात यह है कि हिन्दु समाज की चांबों नहीं जुसीं।

मैं सप्राप्ता हूं कि एव धर्म धीम्ध्रतेन होता है तो साम साम में कुछ बराइयां भी [श्री बजराज सिंह]

पाती हैं जैसेकि इस देश में जिन लोगों ने धर्न परिवर्तन किया उल्हों ने एक झलग राष्ट्र बनाने की कोशिश की, मौर हम ने देखा कि पाकिस्तान बना । उस के पीछे भी एक धार्मिक भावना थी, इस से इत्कार नहीं किया जा सकता । इसी प्रकार कुछ और भी धर्म परिवर्तन करने वाले लोग है जो उस के नाम पर प्रलग सूबे जैसे नाणातेंड को बनाने की बात करते हैं, और इसे स्वीकार भी किया गया है ।

श्वी प्रकाशवीर का जी (गुड़गांव) : प्रश्न यह है कि इस समय जो लोग अपना धर्न परिवर्तन कर के इंदिस्ट हो गये हैं उन्त को क्यों फाश्विक सुविधायें न हों, जब दूपरे हरिन हें को दे प्राप्त है। जो प्रश्न झाप उठा रहे हैं वह बिल्कुल दूसरी चीज है।

भी बज राज सिंह : मैं तो सिर्फ उस की पुंग्ठभूमि बतला रहा था। मौर जब पृष्ठभूमि समझाई जा रही है तो मेरे मित्र को यह मापति नहीं होती चाहिये कि माथिक मुविधायें मिलें या न मिलें। मैं उन पर मा रहा हूं। जब माथिक मुविधायें की बात माती है तो मैं कह सकता हूं कि इस का यहां पर कोई सम्बन्ध नहीं है। मैं नहीं समझता कि कोई घमं परिवर्तन कर लेगा इसलिये कि वह धतवान हो जाय या उसे सब मुविधाय प्राप्त हो आयें। मैं समझता हूं कि धर्म परिवर्तन माम तौर से इस के लिये जरूरी नहीं है? धर्म मलग चीज है पौर मायिक स्थिति जो है वह बित्कुल मलग चीज है।

भी उमराच लिह (घोसी) : क्या माज हरिजन भो घापस में एक दूसरे को ऊंचा नीवा नहीं समझ ने ? मैं वक्ता म होदय से यह जानना चाहता हूं कि क्या घाज एक चमार भी एक डोम के यहां खाना खा सकता है, पानी पी सकता है, उस के साथ रह सकता है ? श्री बजराज सिंह : यह कोई दलील नहीं है कि ग्रगर चमार डोम के घर खाना नहीं खा सकता तो बाह्यण, जाट, झहीर श्रीर दूसरी जातियों के लोगों को भी नहीं खाना चाहिये । यह कोई दलील नहीं हो सकती ।

श्री दी॰ चं॰ झर्मा (गुरदासपुर) : मैं दोनों घरों में खाना खाने के लिये तैयार हूं।

उरपा**म्रंक मही स्य**ः यहां पर कोई खानामौजदनहीं है कि खालिया जायें।

श्री बजराज सिंह : मैं निवेदन करना चाहता था विः धर्म परिवर्तन म्राम तौर से किसी आधिक लाभ के लिये हो सकता है. ऐसा मैं नहीं मानता । कोई भी इस को नहीं मानेगा चाहे ন্ধান कोई हिन्दू वुद्धिष्ट हो गया हो, चाहे कोई झिन्दू ईमाई हो गया हो, मसलमान हो गया हो या कोई म्मलमान हो जिस ने हिन्दू धर्म स्वीकार करलिया हो कि इस तरह से उस की धाणिक हालन भच्छी हो जायेगी । मैं कहना वाहता हं कि: टैक्तोलोजी ग्रयवा विज्ञान की रोज चर्चा होती है हमारे सदन में, स्वास तौर पर हमारे प्रधान मंत्री किया करते हैं, ग्राज जब युग बदल रहा है, जब रूस एक घाटमी को ठाय मंडल में भेज सकता है. जब इस प्रधार की स्थिति पैदा हो रही है उस वक्त हम बहन छोटे छोटे भपने कम्पार्टमेंट बना लें बौर उन में प्रदने को सोमित रक्से, यह हमारे देश के भविष्य के लिये धच्छा नहीं होगा। जहां तक इस प्रकार की भाषनाओं का सवाल है, उन को शांति किया जाना बाहिये क्योंकि कुछ मित्रों ने घाने समाज के अत्याचारों से निराग हो कर धर्म परिवर्तन कर लिया है । धगर मेरी राम बलती तो मैं उन मित्रों से कहता कि धर्म परिवर्तन करने से झाम तौर से कोई उद्देवय सफल नहीं होता है। माप वर्म परिवर्तन न करें। माप उसी समाज में रहो हर जो मत्याचार हों उनके खिलाफ लडें, लेकिन यहां पर मेरी राय का सवाल नहीं है। उन्होंने निषचय किया है, मले हो कि हीं कारणों से निदाश हो कर किया या किसी धौर वजह से किया, लेकिन निष्चय किया हुन्ना है। चंकि उन्होंने निष्कय कर लिया है, धर्न परिदर्गन का, इसलिये उनको जो भधिरतर हिंदुस्लान के संविधान ने दिये हैं, वे भाषिकार खत्म हो जाते हैं, इस बात को मैं मानने के लिये तैयार नहीं हूं। इससे तो यही बान सिद्ध होगी कि चुकि उ होंगे हिम्दू भर्म में फैने हुए छुाछुर में छुरी पाने के लिये धर्म परिवर्तन कर निया है. इप्रतिये हिन्दू लोग उन्से बदला लेना चाहते हैं । इसलिये मेरा तिवेदन होगा कि यदि संत्रिधान में किसी संशौ-धन ही आवरतकता हो तो उतमें संगोधन कि म जारी। हमको यह सोचना चाहिये कि वे लोग हिन्दुस्तात की जतता के उस वर्ग से भाते है जो पिछरा हमा है, जो दबा हभा है, जो पददतित है, जो गोषित है, जिसके साथ धारयाचार हो रहा है, हरिजन है। यदि उनको हमें दूसरों के बराबर लाता है तो उन्हें हमें षित्रेष मुविधायें देनी होंगी। प्रगर किसी का धर्म परिवर्तन हो जाता है तो उसकी मुख्यियों खरम कर दी जा। यह उचित नहीं होगा हम सबको, जो झामे बढ़े हुए है, यह कोटिव करती चाहिये कि कोई ऐसी स्थिति न झावे जिससे खोगों को बर्मपरिवर्तन करने की जरूरत पड़ें। भगर काई अम में पड़ा हो, भगर किसी को कोई धर्न पारा न हो, जबईस्ती उसको कोई अपने धर्म में लाता बाहता हो, तो उस पर भो हमेता-हमेका के लिय रोक लगई जाती चाहिये और जो मादमी बाहे वह मपनी इच्छा के धर्म को मान कर चल सके।

धन्त में मैं फिर कटूंगा कि इस प्रस्ताव की भावना ठीक है झौर इसका स्तागत किया जाना चाहिये ।

उपाध्यक्त बही ३४ : धगर माननीय सदस्य प्रव पांच वांच ही मिनट में यो घच्छा है। कुछ माननी । सउत्त्य : पांच मिनट तो बहुत कम हैं।

बतम् क्ष महौः थः मुझे तो बोलना है नहीं, झाप दस मिनट लीजिये, पन्द्रह मिनट लीजिय। सूकिन इस तरह से बहुत कम सदस्य बोल सकेंग।

बी० रजबीर सिंह (रोहतक) : उपाध्यक महोदय, श्री कट्टी के प्रस्तत्व पर जो संशोधन श्री श्रीनारायण दास जी ने दिया है, में उसका समर्थन करने के लिये. खड़ा हुम्ही हूं। मैं सम्झता हं कि बाब समय का गया है कि हम इस बात को सांवे विः जो बात कही साहब ने कट् शब्दों में कही, उसमें कोई तच्य है जा नहीं। बहुत सी बातें इस तरह के बहुन के दौरान में यहां स.ई गई। यहां पर कहा गया कि रायद हिःदू समाज बौद्ध घर्न के फैल,ने के कारण परेदानी जाहिर करता है। मैं नहीं मानता कि इस देश की सर-कार या हमारे देश के नेता रंडित अवाहरलाल ने रू किसी धर्म के फैलाव को रोशने की स्वाहिश रसतेहैं, फिर घोहे वह बीद धर्म हो, थः कोई मौर घर्न हो । यही नहीं, माप जानते हें कि मापके **ऊपर** एक निधानी सगी है जिसे इम मबांक चिह्न कहते हैं। वह हमको बौदों की देन है। वह हमारे देश की एक सास नियानी है। हमारा देश उम पर फ्या करता है झौर उस पर हर हिंग्डुस्तानी फर्जु करता है, आहे वह हिन्दू हो या मसलमान हो या सिख हो । तो भाज हम किसी माई की इस बात को कैसे मान सकते हैं कि हिंदू समाज या सरकार बौढ धर्म के फैलाव से परेकान है मैं कहता हूँ कि जिन्होंने यह प्रस्ताय पेश भिया है उन में से भी कुछ भाई ऐसे हो सकने है जो कि यह जाहते हो कि उनके लिये सैजिसले घर में सीटों का संरक्षण कायम रख. म हे तो क्यावे माई उनके जिलाफ यह बात कह सर्हेंगे कि ये मांग बीख धर्म के फैलाब नहीं ब,हुते प्रौर उसके बिकाफ 🕻 । तां धगर कोई भाई उनते मुस्तीशफ राय रखते है तो उन के बारे में कट छन्द कहना सही मही **B** I

[चौ॰ रणवीर सिंह]

इस देश के घन्दर सित्रगुलर समाज बनाते का हैसला पंडित जवाहरतान नेहरू की सीडरशिप में हुया है भीर कांग्रेम पार्टी के नेता उस फैतले को मानते हैं भौर उसी के घरपार इस देश का विधान बनाया गया है भीर उस विवान के बनाने में बड़ा हिस्स। डा॰ ग्रम्बेडकर ने लिया था जो कि हमारे रन साथी के सिपासी गुरु ये मौर माज भी वे जन को माता सिंगसी पुरु मातते हैं। मगर विधान में कोई बात उनके हितों के खिलाफ होती तो डा० अम्बेडकर को वह मंजूर न होती । मौर मगर विश्वान में कोई गलत चीज है तो उस ही ज्नौती दी जा मकती है। इस काम को करन के लिये देश में बहत वकील भिस सकते हैं, बाज भी देश में बकीलों की कमी नहीं है। भगर हमारे सायी यह समझते हैं कि डा॰ मम्रेडकर के बराबरी के वकीन नहीं है, तो न सही सकिन काम तो चला ही सकने है, माज भी इस देश के मन्दर सारा काम चल ही रहा है । तो धाज इस देश के विधान के धन्दर तबदीती कराना है तो उस काम को प्रस्तावक महोदय किसी दूसरे वकील से भी करवाने का प्रयत्न कर सकते हैं, पर जहां तक सरकार का सम्बन्ध है, उसकी नोति बिल्कुल साफ है, बह किसी के साथ किसी धर्म को बिना पर कोई पक्षपात नहीं करना चाहती ।

प्राप जानते हैं कि हमारे पिछड़ी जातियों के भाई इस देश के भन्दर इन १३-१४ साल के भन्दर जो मांगें रखते था रहे हैं उनमें से एक तो यह है कि पढ़ाई की मुविधा हो, दूसरी यह कि गरीब धादमी को धपने पाचों पर खड़े होने की मुविधा मिस चके धौर तीसरी भुविधा यह चाहते हैं कि उनके लिये नौकरियां भुरजित रखी जायें। धौर चौथी बात है कि लेडिस्लेचरों में उनके लिये स्वान मुर्दाक्षत रखे जायें। लेकिन हमारे घस्तावक महोदय धौर उनके साधी इस चौथी चीज की मांग नहीं करते। वह इस चौची मांग को छोड़ने के लिये तैयार हैं।

ग्रब जहां तक पहली सुविधा का ताल्ल्क है याती तात्रीम का, उसमें पिछडे वर्गों को सुविधायें दी जा रही हैं । जहां तक पंजाब का स गल है पंजाब राज्य में सरकार ने यह फैसला किया है कि हर भाई को जिसकी आमदनो बोड़ी है, यानी सो रुपये माहवार तक है, चाहे वह बौद धर्म का मानने वाला हो या हिन्दू धर्म का मानने वाला हो, चाहे पायं समाजी हो, चाहे पंजाबी पढ़ना चाहता हो, चाहे हिन्दी पढना चाहता हो, उसके बच्चों को नवीं जमाझत तक मुफ्त शिक्षा दी जायेगी, उससे कोई फीस नहीं ली आदेगी और आगे दसवीं जमाझत के लिये भी यह मुविधा बढ़ाने का विचार है। तो जिस प्रकार की मुविधा शिक्षा के लिये कही जाती है वह पंजाब प्रदेश में दी जा रही है और दूसरे राज्यों में भी इसी प्रकार की नीति है ।

भी भा० इ० शाः ४ तव।इः इंडिया्में नहीं है।

ची० रणवीर सिंह : तो इस बारे में कोई आति का सवाल नहीं है यह बात गायकवाड साहब भी मानेंगे ।

मैं तो समझता था कि बहु इस प्रकार का प्रस्ताव लाते कि शिव्युल्ड कास्ट पौर षि।≰पुल्ड दाइव्स \$ ঘৰাৰা जो बैकवई क्लास के 🖁 उनको भी इनमें গাদিন किया जाए । भगर **उ**स बस्ताव का डिप्टी मिनिस्टर साहब या कांग्रेस पार्टी के साग इत्तिताफ करते तब तो मैं उनकी बात को समझ सकता था। लेकिन बह तो एक तीसरी जमाघत पैदा करना बाहते हैं। विधान में जो जमाधते रबी गई हैं उससे बह एक उमाधत धौर ज्यादा बाहते है। वह यह कहते कि जिस सरह से एक जमामत शिर्मुल्ड कास्ट धौर चिड्युल्ड ट्राइम्स की है धीर बुसरी बैकवड क्सारेव की है, उसी तरह उनकी एक बमायत भी मानी जाये जो कि धर्म परिवर्तन करके धलग हो गए हैं। लेकिन जहां तक लड़ाई का सवाल है पाल्लियामेंट के चनाव के तिए प्रौर विधान सभामों के लिए उन्तमें से वे संरक्षण नहीं चाहते भीर कहते हैं कि उस लडाई के तो वे लायक हैं, लेकिन जब नीकरियों का सवाल प्राता है तो वे कहते हैं कि हम उसके लायक नहीं हैं। उनकी यह बात मेरी समझ में नहीं झाती । वह एक बीज में ग्रंपने ग्रापको लायक मानते है गौर इसरी बीज में नालायक मानते हैं। इमलिए मैं जो संशोधन है उनका समर्थन करता हूं । में नहीं चाहना कि हमारे जो भाई बौद धर्म में चले गए हैं उनके दिल में कोई कटता पैदा हो धौर सरकार भी इस बात का ध्यान रखेगी, ऐसा मेरा विश्वास है कि किसी भाई के दिल में कटना न आए । इमलिए मुझ बिश्वास है कि जो संशोधन नारायण दास जी ने रखा है जसको प्रम्तावक महोदय भी मान लेंगे भीर सदन भी इसको स्वीकार कर लेगा ।

थी नवल प्रभाकर : (बाह्य दिल्ली-रकित-मनुसुभित जातियां) <u>चपांग्</u>टल महोदय, जब ये अस्ताव रखा गया तो मैंने देखा कि इस देश के झन्दर बहुत सारे धर्म है, बहुत मारे मत है प्रौर उनके मानन वासे भी हैं। धर्म और मत का मां सम्बन्ध है वह झारमा का सम्बन्ध है, एक रास्ते से जाने का सम्बन्ध है। किन्तु हमारे जो भाई धार्यन को नवबढ कहने हैं उनका जो नरीका है बह भलग है । हममें से बहुत मारे भाई है जो हरिजन हैं या जिनको पनमुषित कहा वाता है। धनमुचित जाति के लोगों में से कुछ मायंसमाजी है, सार्यममाज के सिदालों को मानते हैं, कुछ ऐसे भी है जो सनातन बर्मी हे बीर मूर्ति पूजा करते है बीर उम बर्म के सिदान्तों को मानते है भौर इसी तरह से हमारे यहां बहुत से मतमतान्तर है, अनके सिदान्तों पर बतते हैं भीर दन सिदान्तो में भारता रखते हैं। भीर हमारे तो माई

नवबढ बने है तो उनके बौद रहने में हमको कोई ऐतराज नहीं है । वे महात्मा बुढ के उपदेश भौर उनके बताए हुए सिद्धानी पर यलें । लेकिन यह प्रघन नहीं पैदा होता कि वे यह कहें कि हमें प्रसग प्राचकार दिएआएं हममें से जो भाई सार्यसमाजी हे यह कमी भी नहीं कहता कि उसे भलग पूरे धविकार विए जाएं। वह तो पूरे धाधकारों का उप-भोग करता है। उसके लिए जब नौकरी का प्रश्न भाता है तो उसको नौकरी भी भिल जाती है । वह मपने मापको बक्षाता है कि बह हरिजन हे धीर वह धमक जाति से सम्बन्ध रखता है। तो उसको कोई की नाई नही होती । हम।रे जो भाई बौद्ध हैं मगर उनको बद धर्म के सिदान्त प्रिय हैं तो वे उनके भनुसार बर्ने, प्रपने बरों में बम्मपद का पाठ करें, महात्मा बुद्ध ने जो मार्ग बतमाया है उस पर बलें। परन्तु मैंने देला है कि बह एक नारा है। इस नारे के द्वारा एक आति विशेष को गाली देने के लिए एक स्टेज तैयार किया गया है भीर उससे कट्ता बह रही है। गरू से ही हरिजनों के अन्दर इस प्रकार का एक बास फिरका रहा है । मैं यह मानता ह कि हरियन हजारों मानों ने बचे यहे, पिछडे रहे मौर उसके कारण उसके मन में कट्ता अनरी भीर बहुत तेजी से उनरी धौर वह उसको मुलना नहीं बाहने वह भी मै मानता ह नेकिन असको बह मुलना नहीं बाहने हैं। उसमें बहले की मावना लेकर अगर हम कोई चलग पार्टी बनायें या हम कोई धलग नाम लेकर महे ही जायें तो मै उपित भीर उपयुक्त नहीं समझता हं।

15 hrs.

धाप किन्दी एक बास बीज में किस्वाम रखते है तो धाप उस विश्वाम को मानियं धीर उसके ऊपर चलिए धीर ऐसा घावकन धाप कर रहे हैं। मैंने मह देखा है धीर मै धपने निर्दाचन क्षेत्र की दान तो कह नकना ह मारे देश के लिए तो मै नही कह नकना ह

[श्री तबल प्रभाकर]

मेरे निर्वाचन-क्षेत्र में बहत सारे माई जब वह जरूरत समझते हैं तो अपने को बौद्ध कह लेते हैं किन्तू जब नौकरी का प्रश्न माता है तो बेग्रपने को वहीं बतलाते हैं जो कि वह हैं। कोई एक सॉटफिकेट बनवा लेते हैं यह साबित करने के लिए कि वह होड्युल्ड कास्ट के है, मनमुचित जाति के हैं मौर यह कि ममुक-ममक जाति से सम्बन्ध रखते हैं मौर इम तरह उनको नौकरी मिल जाती है। राज-नैतिक दृष्टि से जब वह देखते हैं कि उनकी जो जगह है स्थान है वहां वह खडे हो सकते हैं. कामयाब हो सकते हैं तो वह धपने को कहते हें कि वे बौद हैं। वह लडते हैं और जीत भी जाते हैं । जहां पर बहुमत होता है जीत जाते हैं धौर बहत सी जगह रह भी जाते हैं । लेकिन जब सीटों के रिप्तरवेशन का समय झाता है तो उपाप्यक्ष महोदय. मैं बतलाना पाहता है निः वह फिर भपनी पार्टी के सिदान्त को भूल जाते है धौर बहां पर फिर धपने को मनुसुचित काहि का जाहिर करते हैं और वह लड़ते हैं और लडे होते हैं। उन भाइयों से मेरा कहना है कि इस सरीके से भपने को गमराह नहीं करना चाहिए 🛙 यह को झाप को नावों पर सबार होते हैं वह सही चीज नहीं है। झब या तो आप बिलकुल साफ तौर पर कह दें कि हम बौद्ध हैं। एक झलग मत के है झौर भलग हमारा सम्प्रदाय है और हम पोलिटिकसी धलय है धीर हमारा हिन्दू धर्म में कोई सम्बन्ध और तात्लक नहीं है । हम ठीक उमी तरह मे एकः मलग सम्प्रदाय है जैसे कि ईसाई भौर मसलमान है। हमारे उन भाइयों को यह दो तरफा खेल नहीं खेलना बाहिए कि जरूरत ममसे तो नौकरी पाने के निए अपने को बौठ जाहिर न करे मेकिन अब समाज के प्रति विद्वोह भौर विरोध करने की जरूरत हो तो उस समय जोरों से यह आवाज लगायें कि हम बौद है। यह उनकी दो नाबों पर मबार होने बानी बीज ठीक नहीं है।

मैं उनसे फिर माइह करता हूं मौर घार्षना करता हूं कि यदि आप बौढ वर्म अपनाते है तो आप उसे अपनाये । मौढ वर्म बतुत मच्छा और ऊंचा मत है । आप उसके सिढान्तों को मानिये और अपने को उसके भनुसार ढास्यि । अपने आचरण को उनके भनुसार बनाइये । महात्मा बुढ ने जो बिनम्प्रता सिझाई है प्राप उस विनम्प्रता को लीजिए भौर उसका पालन कोजिये । लेक्लि मैंने देसा है कि आप कार्यरूप में उन महान सिढान्तों को जो कि बौढ धर्म सिखसाता है, नहीं मपनाते हैं भौरन ही उस धर्म के धनुसार पाषरण करते हैं । बौढ धर्म के धनुसार न तो अहिसा का भाव प्रापके हृदय में है भौर नविनीत भाव मापके मन्दर है।

Shri D. A. Katti: That is not the point that we are discussing now.

क्रयाप्यक महोदय : में समझता हूं कि माननीय सदस्य ने भ्रपना भाषण समाप्त कर लिया है ।

भी नवल प्रभःकर : जैसी भापकी भाजा, मैं स्थान प्रहण करता है।

Shri Shree Narayan Das (Darbhanga): Mr. Deputy-Speaker, Sir, before I go into the merits or demerits of this resolution, I would like to point out that the resolution as it stands at present goes against the Constitution.

Mr. Deputy-Speaker: He may point that out next day.

Barl T. B. Vittal Bao (Khamnam): If he is present.

18.95 hrs.

The Lok Sabha then adjouraed till Ejeven of the Clock on Saturday, April 15. 1961/Chaitra 25, 1883 (Suka).